

[Shri U. M. Trivedi.]

would like to know under what particular provisions of law, of the Representation of the People Act, such an order can be passed by the High Court and under what provision of that particular law such an order has been passed. That might kindly be indicated in the papers that may be circulated to us, because I do not know of any provision under which this order could have been made unless the order is passed by the Supreme Court.

Mr. Speaker: A copy of the order of the High Court would also be circulated along with other papers.

12.14 hrs.

PAPERS LAID ON THE TABLE

WHITE PAPER NO. VII CONTAINING NOTES, MEMORANDA AND LETTERS EXCHANGED BETWEEN THE GOVERNMENTS OF INDIA AND CHINA

The Prime Minister and Minister of External Affairs, Defence and Atomic Energy (Shri Jawaharlal Nehru): I beg to lay on the Table a copy each of the following papers:—

- (i) White Paper No. VII containing Notes, Memoranda and Letters exchanged between the Governments of India and China between July, 1962 to October, 1962.
- (ii) Letter dated the 24th October, 1962 from the Prime Minister of China to the Prime Minister of India.
- (iii) Letter dated the 27th October, 1962 from the Prime Minister of India to the Prime Minister of China.
- (iv) Message dated the 26/27th October, 1962 from the Prime Minister of India to Heads of Governments.
- (v) Letter dated the 27th October 1962 from the Prime Minister of India to President Gamel Abdel Nasser.

[Placed in Library. See No. LT-448/62.]

- (vi) Statement dated the 31st October, 1962 of the Presidential Council of the U.A.R.

Shri Tyagi (Dehra Dun): Is it not the intention of the hon. Prime Minister to lay on the Table of the House a copy of the replies to his letter which he has received from the various Governments?

Shri Hari Vishnu Kamath (Hoshangabad): If at all.

श्री र.मेश्वरानन्द (करनाल) : प्रधान मंत्री जी ने जो कुछ कहा है, उस को हिन्दी में भी समझा दिया जाय ।

अध्यक्ष महोदय : उन्होंने और कुछ नहीं कहा सिवा उस के जो कि आर्डर पेपर पर लिखा हुआ है ।

Shri Tyagi rose—

अध्यक्ष महोदय : आपने सवाल किया है, अब यह प्राइम मिनिस्टर साहब के लिये है कि वह क्या जवाब देते हैं ।

श्री जवाहरलाल नेहरू : आम तौर से जो जवाब आय हैं वह अखबारों में छपे हैं, वह खुद पूरे या उनका खुलासा । और भी आते जाते रहते हैं । अगर वह सभी यहाँ रक्ख जायें तो शायद यहाँ के कागज बहुत बढ़ जायेंगे ।

Shri Priya Gupta (Katihar): On a point of order, Sir. The hon. Prime Minister has said that Members can take note of their publication in the newspapers but just a few minutes ago in reply to an hon. Member he said that he does not take cognisance of publicity by newspapers. I want to know which is correct.

Shri Jawaharlal Nehru: Both are correct. Anything sent to the newspapers by the Government and published is correct and anything said by unauthorised persons need not be correct.

Shri Bagri (Hissar)

अध्यक्ष महोदय : ऐसे तो नहीं चलेगा कि हर एक मेम्बर जहाँ चाहे वहाँ खड़ा हो जाय ।

श्री बागड़ी : मेरा प्वाइंट आफ आर्डर है । मैं यह कहना चाहता हूँ कि अखबारों के अन्दर सारी खबर आई है, लेकिन मेरे जैसा आदमी जो कि जल में था और जिसे अखबार नहीं मिलते थे, वह क्या करे ?

अध्यक्ष महोदय : जब कोई मेम्बर जेल से बाहर आये तो जितने वक्त वह जल में रहा हो उसके अखबार वह पढ़ ले ।

श्री रामेश्वरानन्द : देहातों में तो अखबार भी नहीं मिलते, वहाँ के लोग क्या करें ?

अध्यक्ष महोदय : आप ऐसे देश में चले गये जहाँ अखबार भी नहीं हैं ?

श्री रामेश्वरानन्द : एसा ही देश है यह तो ।

NOTIFICATION PUBLISHING THE PROCLAMATION OF EMERGENCY AND DEFENCE OF INDIA RULES, 1962

The Minister of State in the Ministry of Home Affairs (Shri Datar): Sir on behalf of Shri Lal Bahadur Shastri, I beg to lay on the Table—

- (i) a copy of Notification No. G.S.R. 1415 dated the 26th October, 1962 under sub-clause (b) of clause (2) of article 352 of the Constitution, publishing the Proclamation of Emergency issued by the President on the 26th October, 1962 under clause (1) of the said article. [Placed in Library, See No. 450/62].
- (ii) a copy of Notification No. G.S.R. 1464 dated the 3rd November, 1962, under clause (3) of article 359 of the Con-

stituent, publishing an Order issued by the President under clause (1) of the said article. [Placed in Library, See No. LT-451/62].

- (iii) The Defence of India Rules, 1962, published in Notification No. G.S.R. 1465 dated the 5th November, 1962. [Placed in Library, See No. LT-452/62].

DELHI ELECTORAL COLLEGE (ELECTION OF MEMBERS) AMENDMENT RULES, 1962 AND AMENDMENT TO CONDUCT OF ELECTIONS RULES, 1961

Shri Minister of Law (Shri A. K. Sen): Sir, I beg to lay on the Table—

- (i) a copy of the Delhi Electoral College (Election of Members) Amendment Rules, 1962 published in Notification No. S.O. 3030 dated the 28th September, 1962, under sub-section (3) of section 28 of the Representation of the People Act, 1950. [Placed in Library, See No. LT-452/62].
- (ii) a copy of rule 93 of the Conduct of Elections Rules 1961, as modified in accordance with the amendments passed by the Houses of Parliament, under rule 239 of the Rules of Procedure and Conduct of Business in Lok Sabha. [Placed in Library, See No. LT-453/62].

CINEMATOGRAH (CENSORSHIP) SECOND AMENDMENT RULES, 1962

The Minister of Information and Broadcasting (Dr. B. Gopala Reddi): Sir I beg to lay on the Table a copy of the Cinematograph (Censorship) Second Amendment Rules, 1962 published in Notification No. G.S.R. 1208 dated the 8th September, 1962, under sub-section (3) of section 8 of the Cinematograph Act, 1952. [Placed in Library, See No. LT-454/62].